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FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 241 / RT
Dated 15th November, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Sunny Soni,
C-1392, Jahangir Puri,
Delhi PIN-110033**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 16.09.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 11.09.2017 received on 09.10.2017 (Reg. ID No. 209/17) vide forwarding letter under reference, the information pertaining to query nos.1 to 3 and as requested for, is provided herein below:

Reply to query no. 1: Separate Rules with regard to Amicus Curiae is not available in Gauhati High Court.

Reply to query no. 2: Not available.

Reply to query no. 3 : Panel of Advocates practicing in the Gauhati High Court is periodically notified and appointment is usually made from the said panel.

Yours faithfully,

Handwritten signature and date: "11.11.17"

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

Handwritten signature and date: "11.11.17"

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FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -1/2017/ 242 / RTI
Dated 1st November, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Shyamal Kumar,
R/o- vill- Gotanagar,
Near Post office,
Dist-Kamrup(Metro),
Guwahati-33, Assam.**

Ref: Your RTI application dated 25-9-17 (Regd. Vide ID No. 212/17 dated 23.10.2017)

Sir,

Apropos to your RTI application under-reference, this is to inform you that interpretation of document and/ or information which is clarificatory in nature, does not fall within the purview of Sec.2(f) of RTI Act,2005.

Yours faithfully,

1.11.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

1.11.17

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FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -1/2017/ 243 / RTI
Dated 13th November, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Utpal Das,
R/o-H/No. 41,
Rang Pathar B/lane,
Fatashil Ambari,
Guwahati-25, Assam.**

Ref: Your RTI application dated 11-10-17

Sir,

With reference to your RTI application received on 23.10.2017 (Regd. ID No. 214/17), the information pertaining to queries as requested for, is provided herein below:

Reply to query No. 1 : Pendency of cases as on 30.09.2017

Name of the Bench	IN THE HIGH COURT		
	CIVIL	CRIMINAL	TOTAL
Principal seat	21742	5481	27223
Kohima	327	30	357
Aizwal	338	29	367
Itanagar	1105	73	1178
Total	23512	5613	29125

Name of the State	IN THE SUB-ORDINATE COURTS		
	CIVIL	CRIMINAL	TOTAL
Assam	68047	209194	277241

Reply to query No. 2 : Information relates to Assam State Legal Service Authority. Separate information is not available

Reply to query No. 3 : Information relates to Home & Political Department, Government of Assam. Separate information is not available.

Reply to query No. 4: Information is available at www.ghconline.gov.in

Reply to query No. 5 : Information relates to Govt. departments. Separate data is not available.

Yours faithfully,

1.11.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

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FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 244 / RTI
Dated 1st November, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Apratim Chandra Singh,
Room No.-932, SH-3,
Men Residence,
Ashoka University,
Rai Sonapat,
Haryana-131029**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 16.10.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application received on 26.10.2017 (Reg. ID No. 227/17) vide forwarding letter under reference, the information pertaining to status of cases pending in the Gauhati High Court and it's sub-ordinate courts, is provided herein below:

NAME OF THE BENCH	Pendency as on 30.09.2017
PRINCIPAL SEAT	27223
KOHIMA BENCH	357
AIZAWL	367
ITANAGAR	1178
TOTAL	29125

IN THE SUB-ORDINATE COURTS UNDER THE GAUHATI HIGH COURT

NAME OF THE STATE	Pendency as on 30.09.2017
ASSAM	277153
NAGALAND	4739
MIZORAM	5128
ARUNACHAL PRADESH	11110
TOTAL	298130

3/11/17

Yours faithfully,
1.11.17
**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -6/2017/ 245 / RTI
Dated 6th November, 2017

From Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court

To Smt Kabita Mahanta,
C/o-Gauhati High Court
Guwahati

Sub: Furnishing Information under RTI Act, 2005

Ref: Your RTI application dated 25.10.2017 (Regd. ID No. 225/17 dated
25.10.2017)

Madam,
With reference to above, a copy of detailed ACR report in respect of
yourself for the year 2016 is enclosed herewith.

Encl:(2 sheets)

Yours faithfully,

6.11.17
Registrar (Judl.) & PIO
Gauhati High Court,Guwahati

Received
6/11/17

d/c

By post

FORM 'D'
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-1/2017/ 246 / RTI
Dated 6th November, 2017

From **Smt.A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To, **Sri Ashok Kumar Dey,
S/o- Late Arun Chandra Dey
R/o Badaribond Road,
PO- Badarpur ghat,
Dist-Karimganj, Assam,
Pin-788803**

Sub: **Furnishing Information under RTI Act, 2005**

Ref: **Your RTI application dated 05.10.2017**

Sir

With reference to your RTI application received on 01.11.2017 (I.D. No 228/2017), this is to inform you that the requisite fee of Rs 10/- paid through IPO ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008 and hence IPO so forwarded is returned herewith

Be that as it may, please be informed that information sought for as per Sl.No.5(a) of your application relates to the O/o the Chief Executive Engineer, W.R. Department, Chandmari, Guwahati-3 & O/o the Executive Engineer, Cachar (W.R) Inv. Div. Badarpur, respectively. The information sought for is incomprehensible and is not available in the Gauhati High Court.

Yours faithfully,

At 6.11.17

**Registrar (Judl) & PIO
Gauhati High Court**

Bhanu
7/11/17

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 247 / RTI

Dated 6th November,

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Rupam Modak,
Vill-Sagolia Part-II,
Po-Sagolia,
Dist- Dhubri,
Pin-783335, Assam**

Ref: Your RTI application dated 24.10.2017 (Regd. ID No.222/17 dated 25-10-2017).

Sir,

With reference to above, copy of answer script of the written test (OMR sheet) in respect of yourself (Roll No.16702), is enclosed herewith.

Yours faithfully,

A 6.11.17

**Registrar (Judl.) & PIO
Gauhati High Court, Guwahati**

Received.

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 248 /

Dated 6th November, 2

From **Smt. A. Ajitsaria**
Registrar (Judl.) & PIO
Gauhati High Court

To **Ms Tishya Saran,**
R/o- Flat No.23, 5th Floor,
Fairfield Building,
JTS Malani Marg
Opp. Mercedes Benz Showroom,
Near Eros Cinema,
Churchgate,PIN-400020

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 14.09.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application received on 09.10.2017 (Reg. ID No. 206/17) vide forwarding letter under reference, the information pertaining to query is provided herein below:

Query 1: Data in respect of subordinate judiciary is not available in Gauhati High Court. Data may be obtained from the District & Sessions Judge Court establishments of the respective districts under the jurisdiction of Gauhati High Court.

PART-B: Revenue collected by Gauhati High Court (Principal seat) from 2010 till 2016 and as per available data is as below:

Year	TOTAL COLLECTION (Rs)
2010	25,74,300.00/-
2011	29,23,600.00/-
2012	37,33,000.00/-
2013	39,96,600.00/-
2014	36,73,500.00/-
2015	34,68,200.00/-
2016	30,42,400.00/-
TOTAL=	2,34,11,600.00/-

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Query 2 & 3 : Rendering opinion, interpretation & giving reasons does not fall under the purview of RTI Act,2005.Moreover, recorded information is not available and hence could not be provided.

Yours faithfully,

6.11.17

Registrar(Judl)&PIO
Gauhati High Court, Guwahati

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 249 / RTI
Dated 6th November, 2017

From **Smt. A. Ajitsaria**
Registrar (Judl.) & PIO
Gauhati High Court

To **Shri Harpal Singh Rana,**
A-I, village-Kadipur,
Post-Kadipur,
Delhi-110036

Sub: Furnishing Information under RTI Act, 2005

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 21.10.17 of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application received on 01.11.2017 (Reg. ID No. 229/17) vide forwarding letter under reference, this is to inform you that the information of the department, which maintains data of (a) the number of convictions and (b) the number of acquittals, is not available with the Registry.

Yours faithfully,

6.11.17

Registrar(Judl)&PIO
Gauhati High Court, Guwahati

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7/11/17

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 250 / RT
Dated 6th November, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Dilip N. Vijapurkar,
299/D-26, Botwala Building,
12/13, 1st floor, R.B. Road,
Mazgaon, Post Box No. 6249,
Mumbai city, Maharashtra**

Sub: **Furnishing Information under RTI Act, 2005**

Ref: **Forwarding letter No. 15011/96/2016-Jus (AU)-409 dtd 01.10.17
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),
Government of India.**

Sir,

With reference to RTI application received on 26.10.2017 (Reg. ID No. 220/17) vide forwarding letter under reference, the information pertaining to query is provided herein below:

PART A: Information regarding Judicial officers-

No. of officers removed from service from the year 2001 till date	No. of officers dismissed from service from the year 2001 till date	No. of officers against whom disciplinary proceedings pending as on 01.11.2017
5(Five)	4(Four)	4 (Four)

PART B: Information regarding Hon'ble Judges of Gauhati High Court :

Hon'ble Judge(s) removed from service from the year 2001 till date	Hon'ble Judge(s) dismissed from service from the year 2001 till date	Hon'ble Judge(s) against whom disciplinary proceedings pending as on 01.11.2017
Nil	Nil	Nil

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7/11/17

Yours faithfully,

AA 6.11.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -2/2017/ ²⁵¹ / RTI

Dated 6th November, 2017

From **Smt. A. Ajitsaria**
Registrar (Judl.) & PIO
Gauhati High Court

To **Shri Ashutosh Kumar Pandey,**
Retadalsingh, Tarabganj,
Gonda,
Pin-271403, U.P,

Sub: **Furnishing Information under RTI Act, 2005**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 17.10.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application received on 03.11.2017 (Reg. ID No. 233/17) vide forwarding letter under reference, this is to inform you that separate data in connection with cases u/sec 304B IPC is not available and hence information could not be provided.

Further, u/s 7(9) of the RTI Act, 2005, the Public Authority is not required to compile information, but to provide information, as it already exists.

Yours faithfully,

~~At~~ 6.11.17

Registrar(Judl)&PIO
Gauhati High Court, Guwahati

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7/11/17

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 252 / RTI
Dated 6th November, 2017

From **Smt.A.Ajitsaria,**
Registrar (Judl.) & PIO
Gauhati High Court

To **Sri Sandeep Dey,**
R/o Naliapool, A.T. Road,
Beside Vandana Preparatory School,
Dibrugarh,pin-786001

Sub: Furnishing Information under RTI Act,2005

Ref: Forwarding memo no SIC/SPIO.37/2017/169 dated 16.10.2017 of
Jt. Registrar & SPIO O/o the Assam Information Commission,
Jonakee Complex, Shilpgram Road, Panjabari, Guwahati-37

Sir,

With reference to your RTI application received in this office on
25.10.2017 (Regd. ID No. 224/17), the information is furnished here in below:

Reply to your query No.1: Reasons do not fall under the purview of
RTI Act, 2005.

Reply to your query No. 2 : No post reserved for the category 'OBC'
(all posts of OBC category already being filled up earlier).

Reply to your query No. 3 : All candidates securing the cut-off
marks of 68 or more marks in the written examination (including OBC category
candidates) were included in the open category and called for viva voce and
computer skill test.

Yours faithfully,

AA 6.11.17

Registrar (Judl.) & PIO
Gauhati High Court,Guwahati

Memo No. HC.XXXV -3/2017/ 253 / RTI Dated 6th November, 2017
Copy for information to :

1. The Jt. Registrar & SPIO O/o the Assam Information Commission, Jonakee
Complex, Shilpgram Road, Panjabari, Guwahati-37. IPO in original (bearing
No.40F414339 is returned herewith for doing the needful at your end.

AA 6.11.17

Registrar (Judl.) & PIO
Gauhati High Court,Guwahati

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7/11/17

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By best

FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -1/2017/ 254 / RTI
Dated 6th November, 2017

From **Smt. A. Ajitsaria**
Registrar (Judl.) & PIO
Gauhati High Court

To **Sri Gautam Chakraborty,**
Vill-Bongaltola (Komartola),
PO-Majorkuri,
Pin-781102,
Kamrup, Assam.

Sub: Furnishing Information under RTI Act,2005

Ref: Your RTI application dated nil (Regd. Vide ID No. 234/17 dated 03.11.2017)

Sir,

With reference to above, this is to inform you that Gauhati High Court (Right To Information Rules),2008 is available in the website www.ghconline.gov.in .

Yours faithfully,

~~A~~ 6.11.17

Registrar(Judl)&PIO
Gauhati High Court, Guwahati

8-11-17

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By Post

FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -1/2017/ 256 / RTI
Dated 10th November, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Manoj Kumar Bhagat,
R/o- 0/2/14,UGBP,
Budh Vihar, Phase-1,
Delhi-86.**

Sub: Furnishing Information under RTI Act,2005

Ref: Your RTI application dated 24.10.2017

Sir,

With reference to your RTI application received on 01.11.2017 (Regd. ID No. 232/17), the information pertaining to queries as requested for, is provided herein below:

Reply to query no.1(a): Yes, your complaint was forwarded to the DGP, Assam vide Memo No. HC/XLII/19/2017 dated 21.06.2017.

Reply to query No.2,3,4,5,6 & 7 : Information not available.

Yours faithfully,

10.11.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

10.11.17